

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**Petition No. 191/MP/2019
(On Remand)**

Subject : Petition under Section 79(1)(d) of the Electricity Act. 2003 read with Regulations 54 and 55 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 seeking relaxation of operations and maintenance norms specified under Regulation 29(4) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.

Petitioner : North East Transmission Company Limited (NETCL)

Respondents : Power Grid Corporation of India Limited (PGCIL) and Others

Date of Hearing : **13.8.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Shubham Arya, Advocate, NETCL
Ms. Poorva Saigal, Advocate, NETCL
Ms. Pallavi Saigal, Advocate, NETCL

Record of Proceedings

The matter was heard through a virtual hearing.

2. At the outset, the learned counsel for the Petitioner submitted that the Petition is listed for a hearing afresh, pursuant to the Appellate Tribunal for Electricity's (APTEL's) judgment dated 8.7.2026 in Appeal No. 296 of 2021.
3. After the hearing, the Commission directed the Respondents to file their respective replies, if any, within two weeks, with an advance copy to the Petitioner, who may file its rejoinder, if any, within a week thereafter.
4. The Commission further directed the Petitioner to submit the following information, on an affidavit, with a copy to the Respondents, within two weeks:
 - i. Details of the actual expenditure incurred on account of the Operation and Maintenance Expenses (O&M Expenses) for the 2014-19 tariff period as per the format given below:



S. No.	Item	2014-15	2015-16	2016-17	2017-18	2018-19
1.0	Repair and Maintenance Expenses:					
1)	Repairs of Plant and Machinery					
2)	Consumption of Stores (not capitalized)					
3)	Consumption of Spares (not capitalized)					
4)	Patrolling Expenses					
5)	Power Charges (electricity consumed for repairing activity)					
6)	Expenses of Diesel Generating sets					
7)	Provisions					
8)	Prior Period Adjustment, if any					
9)	Other Expenses, if any (please provide details)					
	Sub-total (R&M Expenses)					
2.0	Administrative and General Expenses:					
1)	Insurance					
2)	Security (General other than special)					
3)	Rent					
4)	Electricity Charges					
5)	Travelling and conveyance					
6)	Communication expenses					
7)	Advertisement and publicity					
8)	Office expenses					
9)	Books, periodicals, and Journals					
10)	Research expenses					
11)	Cost Audit Fees					
12)	Horticulture Expenses					
13)	Bandwidth charges, dark fibre lease charges (Telecom), etc.					
14)	Donations expenses					
15)	Entertainment expense					
16)	Filing Fees					
17)	Legal expenses*					
18)	Consultancy expenses					
19)	Legal and Professional charges (not covered under employee expenses)					
20)	Printing and Stationery					
21)	Hiring of Vehicle (excluding construction and corporate expenses)					
22)	Training and Recruitment Expenses					
23)	Rates and Taxes					
24)	Rebate to Customers					
25)	Self-Insurance Reserve					
26)	Provisions (provide details)					
27)	Prior Period Adjustment, if any					
28)	Any other A&G Expenses (Provide details)					
	Sub-Total (A&G Expenses)					
3.0	Employee Expenses					
1)	Salaries, Wages and Allowances					
2)	Staff Welfare Expenses					



	a) Contribution to Provident and other funds					
	b) Gratuity					
	c) Pension					
	d) Employee Medical expenses					
	e) Training and Development and Uniforms					
	f) Safety and Appliances Expenses					
	g) Others					
3)	Productivity Linked Incentive					
4)	Expenditure on VRS					
5)	Ex-gratia					
6)	Performance Related Pay (PRP)					
7)	Any other expenses					
8)	Provisions (furnish details separately)					
9)	Prior Period Adjustment, if any (furnish details separately)					
10)	VII Pay Arrears Paid Pertaining to period prior to 2017-18					
	Sub-total (Employee Expenses)					
4.0	Additional/Specific Security, if any, on the advice of Govt. Agency/ Statutory Authority/ any other reasons.					
5.0	Loss of Store/Disposal/Write off					
6.0	Provisions (other than above)					
7.0	Prior Period Adjustment, if any (not covered above)					
8.0	Corporate office expenses allocation					
	(i) Transmission O&M service					
	(ii) Projects under construction					
	(iii) ULDC- Communication					
	(iv) Consultancy Services, if any					
	(v) Other business (Telecom)					
	(vi) Other business (if any)					
9.0	Corporate Social Responsibility Expenses					
10.0	Others (Specify items not included above)					
10.A	Sub-total (1 to 10)					
11.0	Other Income, Revenue and Recoveries, if any					
a)	Short Term Open Access (other than transmission service)					
b)	System & Market operation charges					
c)	Interest on Differential Tariff Recovered					
d)	Consultancy Services					
e)	Interest Against Loans and Advances					
f)	Interest from advance to contractors/suppliers					
g)	Income from Lease of Assets					
h)	Disposal of Scraps/Stores (not covered under Capitalized Assets)					
i)	Interest on Government Securities					



j)	Miscellaneous Income From Operations					
k)	Revenue/Recoveries, if any					
12.0	Net Expenses (10. A+11)					
13.0	Capital Spares consumed not included in (A) (1) above and not claimed/allowed by Commission for capitalization					
13.A	Expenses against Capital Expenditure incurred for Operation and Maintenance of Transmission System (not included in Capital Cost/Repair & Maintenance expenditure indicated 1.0 (1) above)					
14	Total Expenses (12+13. 0+13.A)					

5. The Petition will be listed for hearing on **8.10.2026**.

By order of the Commission

**sd/-
(T. D. Pant)
Joint Chief (Law)**

